

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 809 of 2020**

**IN THE MATTER OF:**

**M/s. Palm Products Pvt. Ltd.**

**...Appellant**

**Versus**

**T.V.L. Narsimha Rao & Anr.**

**...Respondents**

**Present:**

**For Appellant :** **Mr. Rishav Banerjee and Ms. Bhavya Sethi,  
Advocates**

**For Respondents :** **Mr. T.V.L. Narsimha Rao, Resolution Professional 1  
in person  
Ms. Aakanksha Kaushik, Advocate for R-2**

**ORDER**  
**(Through Virtual Mode)**

**05.11.2020** Mr. T.V. L. Narsimha Rao, Resolution Professional appears in person. He may file reply-affidavit/status report within two weeks. Ms. Aakanksha Kaushik, Advocate representing Respondent No. 2 seeks and is granted two weeks' time to file reply-affidavit. Rejoinder thereto may be filed within two weeks thereof. Learned counsel for the parties may also file their short written submissions, not more than three pages, along with their pleadings.

List the matter 'for Admission (After Notice)' on **15<sup>th</sup> December, 2020**.

Interim directions will continue till the next date of hearing.

**[ Justice Bansi Lal Bhat ]**  
**Acting Chairperson**

**[ Justice Anant Bijay Singh ]**  
**Member (Judicial)**

**[ Dr. Alok Srivastava ]**  
**Member (Technical)**

/ns/gc/